[To be published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

NOTIFICATION

New Delhi, the 29th March, 2016

S.O (E). - In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, the Andhra Pradesh Electricity Regulatory Commission, a Commission constituted under the Andhra Pradesh Electricity Reform Act, 1998 (Government of Andhra Pradesh Act No.30 of 1998), in respect of the following specified income arising to that Commission, namely:-

(a) Licence fee received under the Electricity Act, 2003;

(b) Grants-in-Aid received from Government;

(c) Interest earned on investment or deposit in nationalised bank or financial institutions.

2. This notification shall be subject to the conditions that the Andhra Pradesh Electricity Regulatory Commission:-

(a) shall not engage in any commercial activity;

(b) its activities and the nature of the specified income remain unchanged throughout the financial years; and

(c) shall file return of income in accordance with the provision of clause (g) of sub-section (4C) of section 139 of the Income-tax Act, 1961.

3. This notification shall be deemed to have been applicable for the financial year 2014-2015 and shall apply with respect to the financial years 2015-2016, 2016-2017, 2017-2018 and 2018-2019.

[Notification No. 22 /2016 F.No.196/28/2014-ITA-I]

Deepshikha

(DEEPSHIKHA SHARMA)
Director, Government of India

To

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